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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO.10 (RE-2007)/2004-2009
NEW DELHI, DATED THE 22nd JUNE, 2007

S.O.(E) In exercise of the power conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendment with immediate effect in Notification No. 44(RE-2006)/2004-2009, dt. 09.02.2007.

2. After para 2 of the said Notification, the following para will be inserted:

“2A. Export of 2000 Metric Tonnes of wheat shall be allowed to Myanmar during the year 2007-2008 under specific authorization by the EFC of DGFT.”

(R. S. GUJRAL)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from F.No. 01/91/180/1254/AM'07/PC-III)